

(c) whether some of these cases pertain to the awards made by different Arbitrators appointed by the concerned parties; and

(d) the action being taken to resolve the issues of Arbitration awards out of the courts to avoid further liabilities of the Railways?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Rs. 3,67,000/

(b) Acquisition of land, claims for compensation for damages caused to buildings due to Metro construction, cases filed by staff in Central Administrative Tribunal regarding service matters, disputes regarding contracts, Arbitration awards, etc.

(c) Yes, Sir.

(d) Out of courts settlement is considered on the merits of each case.

Tax Arrears against Gannon Dunkerley and Company Ltd. Calcutta

7367. **SHRIM.V. CHANDRASEKHARA MURTHY:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that huge tax arrears have been determined by the Income tax authorities against the Gannon Dunkerley and Company Limited, Calcutta and also against its associate associated companies viz., Gannon Pressure Vessels Limited and Test Steels Limited etc.;

(b) whether the Income tax department had also conducted raids and seized huge amounts of undisclosed wealth;

(c) if so, the facts and details thereof; and

(d) what action is proposed to be taken

against the Directors of the aforesaid companies for realisation of Government dues?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) In the case of Gannon Dunkerley & Co. Ltd., Calcutta, income tax arrears were Rs. 7.66 crores as on 31.1.89. In the cases of Gannon Pressure Vessels Limited and Test Steels Limited there are no income tax arrears.

(b) No, Sir.

(c) Does not arise.

(d) The demand in the case of Gannon Dunkerley & Co. is disputed in appeal and recovery thereof has been stayed till the disposal of appeal. The CIT (A) has been requested to dispose of the appeal on priority.

Electrification of Tracks in A.P.

7368. **SHRI SODE RAMAIAH:** Will the Minister of RAILWAYS be pleased to state:

(a) the names of railway track sections brought under under electrified locomotion during the last three years; and

(b) the tracks proposed to be electrified in railway zones covering Andhra Pradesh during Eighth Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA):

(a) *Sections energised during the last three years*

1. Gwalior-Itarsi

2. Madhira-Nagpur

3. Bhusawal-Nandura
4. Krishna Canal-Guntur-Tenali
5. Berawaniya-Bayana-Rupbas
6. Champa-Gevra Road
7. Koraput-Damanjodi
8. Tundla-Yamuna Bridge
9. Chandrapura Complex comprising of the following sections:
 - 9.1 Gomoh-Chandrapura-Bokaro Steel City
 - 9.2 Mahuda-Chandrapura-Phusro
 - 9.3 Bhandaridah-Rajabera
 - 9.4 Gomoh-Mahuda-Bhojidi
 - 9.5 Pupkadih-Talgaria

(b) *Sections proposed to be Electrified in Andhra Pradesh in Eighth Plan*

1. Kazipet-Sanatnagar
2. Ratchur-Bisanattam aspart of electrification of Jolarpettai-Bangalore section.

Floating of Debentures by Multinational Firms

7369. SHRI N. DENNIS: Will the Minister of FINANCE be pleased to state:

(a) the details of the multinational firms that were allowed to float debentures during 1988; and

(b) the amount of non-resident Indians investment permitted in these debentures?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). M/s. George Williamson (Assam) Ltd., a FERA company having 70% non-resident equity, has been allowed to float debentures during 1988 for an amount of Rs. 100 lakhs on private placement basis with a domestic organisation.

Over bridge at Ulundurpet (Tamil Nadu)

7370. SHRI P.R.S. VENKATESAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal for construction of road over-bridge near Ulundurpet on National Highway No. 45 in Tamil Nadu; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Proposal for construction of a road-over-bridge in replacement of level crossing at Km. 198/14-15 at Ulundurpet is being developed by the State Government, in consultation with the Ministry of Surface Transport and the Railway. On receipt of firm proposal from the State Government in this regard, it will be considered for inclusion in Railways' Works Programme.

Application of FERA to EPZ Units

7371. SHRI AMARSINH RATHAWA: Will the Minister of COMMERCE be pleased to state:

(a) whether the Foreign Exchange Regulation Act (FERA) regarding foreign share holdings is not applicable to Export